FORM NO. 21

(See rule 114)

Mohd. Ayub Kha	Versus		
	INDEX SHEET		
Serial No. DESC	RIPTION OF DOCUMEN	NTS	PAG
1 Check lis	}		160
2 order sheet	_	. 50.	310
3 Sudament	dt. 17-12-92		<u>6 la</u>
4 Petition C	ofely		9 +0
5 Ameques	with powler		R6t
6 Counter			381
7 Rejoinder			441
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Certified that the file	s complete in all respect	S.A. Denry	

CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

8 8 8 K

Populy Re

Registration No. 267 of 1989 90 (L,

22/8

RESPONDENT(5) Mold Ayub Khom

RESPONDENT(5) Use 9

Particulars to be examined

Endorsement as to result of examination

Occuracy kind Global State of S

Date of it

- 1. Is the appeal competent?
- 2. a) Is the application in the prescribed form ?
 - b) Is the application in paper book form ?
 - c) Have six complete sets of the application been fixed ?
- 3. a) Is the appeal in time ?
 - b) If not, by how many days it is beyond time?
 - c) Has sufficient case for not making the application in time, been filed?
- 4. Has the document of authorisation/ Vakalatnama been filed ?
- 5. Is the application accompanied by 8.D./Postal Order for Rs.50/-
- 6, Has the certified copy/copies

 of the order(s) against which the application is made been filed?
- 7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
 - to in (a) above duly attested by a Gazetted Officer and numbered accordingly?
 - c) Are the documents referred to in (a) above neatly typed in double sapee ?
- 8. Has the index of documents been filed and pageing done properly?
- J. Have the chronological details of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

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yes, NA

J. K.

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yes

Zes

Zes

yes

No

Particulars to be Examined

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Arc the application/duplicate copy, spare copies signed ?

12. Are extra copies of the application with innexerce filed?

- a) Identical with the Original ?
- 5) Defective ?

to Wanting in Annexures

Mcc. pagesNes

Have the file size envelopes bearing full addresses of the respondents been filed ?

- 14. Are the given address the addistored address ?
- 15. Do the names of the parties stated in the copies tally with these indicated in the application?
- 16. Are the translations certified to be ture or supmorted by an Affidavit affirming that they are true?
- 17. Are the facts of the case months and in item no. 6 of the application ?
 - e) Concise ?
 - b) Under distinct heads ?
 - c) Numbered consectively M
 - d) Typed in double space on one side of the paper ?
- 18. have the particulars for interim order prayed for indicated with reasons ?
- 19. Whether all the remedies have been exhausted.

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Endorsement as to result of examination

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yes.

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yes

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yes

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yes

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22/D

No setting Aqi to 30.10-90

Duc - 20 Horraph Her! 42 55.11.00

How mr Justice k. Hoth. UC Han. Mr M. M. Singa

On account of the donth of sai P.C. Sarena Advocate where eremation is likely to be mede prayer for Assignment is made on behalf of Advocate. List for Admission 26-11-90,

M M L

26,11,1990

Hon'ble Mr. Justice K.Nath, V.C. Hon'ble Mr. M.M.Singh, A.M.

Admit.

Issue notice to respondents to file a counter within four weeks to which the applicant may file a rejoinder within two weeks thereafter. List before the D.R.(J) on 14.1.91 for fixing a date z if possible after the completion of record.

Sd/

A.M.

VeC.

Sd/

Hotices Isened 29-11-90

6.8.91 D.R. counsel for the suppondent is present. He will file point counter 5y29/10/91 Applicant is ablent today.

Both the parties are

persent. Repondent

to file counter by

ul 12 191.

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKN." BENCH : LUCKNOW

ORDER SHEET NO.

0.A./J.A. No. 2 67 190L

ORDER DATE OFFICE REPORT 9 92 caseis 33 year Cas and so were] s. f.H. Dated: 7.12.1992.

Hon'ble Mr. Justice U.C.Srivastava, VC Hon'ble Mr. K. Obayya, Member (A)

As the counsel for the applicant has not been able to come because of curfew in the city. The case is adjourned to 10.12.1392.

Date 1: 10 12.92

Hon'ble Mr. Justice U.C. Srivastava, JC Lon'ble Mr. K. Obayya Member (A)

The applicant is present in person and prays that the case may be taken up liter luch oscause his counsel will come after lunch, kix but his counsel lil not appear hen case is taken after lunch. List this case on 11.12.1392. On the faite fixed, the case may be disposed of even in absence of the counsel for the applicant.

MANISH/-

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CENTRAL ADMINISTRATIVE PRIBUNAL LUCKHOM BENCH

LUCKNON

J.A. No. 267 of 1990

Mona. Ayub Khan

Applicant

velsus

Union of Incia & Others

Respondents.

Hon. Mr. K. Obayya, Adm. Lember.

(Hon. Mr. Justice U.C. Srivastava, V.C.)

At the relevant point of time the applicant was working as Deputy Chief Controller, N.2. Railway, and was issued Nemo dated 17.3.1989 requiring him to furnish his representation against the neglect of duty and irresponsible working on his part as per details given in the statement of imputations, according to which the Driver of up Ludhina Coal Special power No. 16030 WEW 2 with load of 82 serv. c with a memo addressed to Train controller, Power Controller andTrain Examiner, Centrol, Lucknow J. through Station Master, Gonda on 21.12.88 in connection with the pour preak but the applicant as Debuty Chief Gontroller, Lucknow-Gonda but in the said date failed to record the aforesaid message on Control Chart for on and relay to Frain Examiner Control, Luckson.



- 2. The applicant denie the charges altogether including the fact that the enquiry which was concucted without associating him, was conducted by one who was junior to him, further, neither the applicant nor the driver of the train was given opportunity to partichpate in the fact finding enquiry whichcontraveres the the principles of natural justice and the representation filed by him did not find favour and he without any reason was punished by with-holding increment till two years by the order unted 4.8.89. In the appeal, it appears that the personal hearing was given but the appellace authority was also not satisfied with the pleas raised by the applicant and consequently, the appeal was also dismissed.
- Shri D.S.Chaupe/, learned counsel for the applicant contend dithat there was no proof whatsoever of any such transmission of message against the appliCant and that he has been punished on imaginary ground. After prelimitary enquiry was made, then the charge sheet was issued. The learned counsel for the a plicant contarded that without holding enquiry, the applicant could not have been held guilty and the increments could not have been stopped. It was within the domain of the disciplinary authorty to punish the applicant if the Gisciplinary authority was satisfied wit the fact finding enquiry. The learned Counsel Cor the applicant then contended that the order is non-speaking

3.

Subsequently, the enquiry has also been made and if there was any short-coming, the same has been fulfilled by giving personal hearing to the applicant and he was of the view that what was done was regular and not irregular. The learned counsel for the applicant then contended that the punishment for such a thing which according to which, if charge is proved, was without any process and punishment imposed is excessive. That may be so, but the Tribunal has no juridiction to enter into the quantum of punishment and as such the punishment cannot be reduced by us. The learned counsel for the applicant/contended that the applicant proposed to file a review application. Obviously we have decided the case and our judgment will not stand in the way of filing review. But for the above observations, the application is dismissed. No order as to costs.

Acin. Jeinber.

Vice Chairman.

Shakeel/-

Luckrow: Letea: 17.12.92.

La tre loa ble Central ...duinistrative Pributal.

Circuit Beach, Lucimo ..

_egistrution No. 267 of 1990(1).

Tobic. Lyub

aplicat.

Versus,

Union of India and others.

Lespondeuts.

COLUMN - 4.

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Thought 27, 1990.

Natad Jar 21-9-90
Natad Jar 21-9-90
Carlle De Carlle All
Sai De Chambe All

In the Hon'ble Central Administrative Pribunal. Additional Beach: 4-lighthed.

Circuit Bench, Lucknos.

egiserction No. 267 of 1990(L).

ve Tribuant Ç., . പടിയവഴ Date of F. 2218.190 Some of Region

Application under Section 19 of the Administrative Pribunel Lct, 1985.

Majority P. --

Hohe, Lyub Bhan.

Loplicant.

Versus.

Union of India end others.

Lespond n ts.

COMPLIAN - A.

Gl.: O. larticulars lage No.

1. Application under Section 19 of the Cebtral Administrative Pribulal Let.

1-11

2. Order dated 4-8-1989 of Senior Divisional Operating Superintendent Forth Egstern Mailway, Eucknow to withhold iscrement will lyears (maenure-1).

12-13

Order dated 19-10-1989 of Additional Livisional Bailday Hanager, North Mestern deilsey, auchos rejecting appeal (annumere-2).

14-15

Lucknow: Dated: 12 1990.

(D.S. Chaube) advocate.

August 22, 1950.

Lito. Leted:

Coursel for Applicant.

In the Mon'ble Central Administrative Tribunal.

Circuit Bench, Lucknew.

Legistration No. of 1990(L).

MARIES MAND

Hohd. Ayub Khan, aged about 47 years, Jon of Late Bhri Lohd. Ibrahim Khan, Deputy Chief Controller, North Lastern Acileay, Office of Divisional Reilway Langer, Ashok Harg, Lucknot.

Applicant.

Versus.

- 1. Union of India through General Harager, North Bastern Railway, Gorakhpur.
- 2. Additional Divisional Mailway Langer, Morth Eastern Lailway, Lucknow.
 - 3. Senior Divisional Operating Superintendent, North Bastern Mainay, Lucknow.

lespondents.

Lucknos: Lated:

valid 22,1990.

Applicant.

Lko. Dated:

Julie 22,1990.

advocate.

Counsel for Applicat.

4. Subject in - by means of the impugned order, Extending:

the applicant has been punished by

tith-holding increment till two years.

(2) Jurisdiction of the fribunel:

The applicant declares that the subject matter of the order against which he cants redressal is within the jurisdiction of this Lonible Fribunal.

(3). Limitation:

>

The applicant further declares that the application is within the limitation prescribed under Section 21 of the administrative tribunals Act, 1985.

(4). Facts of the case:

The facts of the case are given below:-

1. That the applicant while holding the post of Deputy Chief Controller, North Lastern Lailway, Lucknow was issued Lemo. by the Scalor Divisional Operating Superintenent vide his No.7/61/Hemo/95/85 dated 17-3-1989 requiring him to furnish his representations against the neglect of duty and irresponsible sorting on his part as per details given in the statement of imputations.

Lecording to details given, the Driver of up Lucina Coal special power No.10850 D.32 with a load of 22 served

Miller Brehaule

a memo addressed to Prain Consvoller, rower Controller and Prain Examiner Control, Emekhow Jn. through Station liester, Goods Autobery of 21-12-1988 in connection with poor break power but the applicant while working as Deputy Chief Controller, Emekhow-Goods Board on the said date failed to record the aforestid message on Control Chart for court relay to Prain Examiner Control, Emekhow Go. for next crain examination point. A true coly of this Lemo. is enclosed as management to this application.

2. Phot the applicant in reply, submitted his representation on 26-3-1989 in which he pointed out that the Leno. issued to him on the basis of illegal fact finding enquiry is untenable in law. The fact fiding enquiry was conducted by a non-greatted employee is not only equal reak to the applicant, but he is also junior to him as Deputy Chief Controller. Hermanginess The applicant was given the scale of 1.2000-3200/- with effect from 1-1-1984 if the scale of 1.2000-3200/- with effect conducted the enquiry, much was given this scale later on

Militar De Circle

- 3. The the applicant in his representation further pointed out that heither the applicant nor the Driver of the train was given opportunity to participate in the fact finding enquiry which contravenes the principle of natural justice. The applicant further pointed out that the telephone of Gonda autohery is not in order and the message was not at all given to the applicant. Hence the charge levelled against him is imaginary and baseless. A true copy of representation dated 26-3-1939 is enclosed as annexure-4 to this application.
- the applicant was not given proper consideration and he, was without any proper reason was punished by with-holding increment till two years by the order dated 4-8-1989.

 That it application.
- violative to the principle of natural justice ines anch as the punishing authority again got a fresh enquiry conducted by Assistant Operating Superintendent Movement but again kin acither the applicant was asked to participate in the said enquiry nor the finding given in the 2nd caquiry was

Delaile

disclosed to the applicant. Further-more, the statements of Assistent Station Master, Maijapur was taken in the absence of applicant and the same was utilised against him without giving a chauce to make representation against the same which further violates the principle of natural justice.

- That the applicant made appeal to the 6. opposite party Ro.2 on18-9-1989 inwhich he furnished detailed reasons and grounds to show that the punishment imposed upon him is unleaful and unjustified. A true copy of appeal dated 18-9-1989 is enclosed as Annexure-5 to this epclication.
- That the applicant in his appeal specificelly 7. pointed out that the order of punishment is not only non-speaking but is based on extraceous Laterials in violation of the principle of natural justice and also the statutory provisions contained in discipline and appeal rules 1960 have been violated.
- That the appeal made by the applicant was 8. not given proper consideration and the same was rejected perty No.2 passed on 19-0-1989 already filed as in summery and mechanical maner by order of opposite Amenure-2 to this application. The applicant in his

That the punishment imposed being 10. unjustified and un suful descrees to be quashed.

Effounds for relief with legal provisions. (5).

- Because the applicant has been held guilty 1. for imaginary charge not supported by any proper evidence.
- Because the enquiry was conducted by Senior 2. Subordinate (non-gazetted) who was junior to the applicant and thereby instructions contained in Reilbay Board letter No. a (D & 2 71HG6-4 dated 2-3-1971) sere vidlated and weitsay Board letter No.1554G-6-1 of 18-7-1955 were violated.
- Because there has been violation of natural 3, justice in as much as the enquiry was conducted in the absence of applicant and important witness the priver of the train was also not called to participate is the esquiry and thereby Mule /00 of the Discipline and Appeal Mules, 1968 cus violeted.

Mel aute

218

- 4. Because the order of punishment is non-speaking and is violative to mailway Board letter No.4(D & 2 78166.11 of 3-3-1978).
- 5. Because the fresh documents were relied upon without disclosing the same to the applicant.
- 6. Because the punishing authority went beyond jurisdiction to hold fresh enquiry with the intention to escape evidence to penalise the applicant without giving him any chance to defend his cause.
- 7. Because the appeal was rejected without consideration of all the points reised therein and without giving proper appreciation of facts.

Details of the remedics exhausted.

The applicant declares that he has availed of all the remedies available to him and his appeal made was rejected by the order dated 19-10-1939 of opposite party No.2.

Dichambe

(7). Hetters not previously filed or pending in the other courts.

The applicant further declares that he had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been filed, before any court or any other aut prity or any other mench of the Tribunal nor any such application writ petition or suit is pending before any of them.

(8). Leliefs sought:.

In A view of the facts mentioned in pare-4 above, the applicant prays for the following reliefs:-

- opposite party No.3 contained in ...nexure-1
 with-holding increment till two years of applicant
 may be quashed with consequential benefit.
- 2. The appellate order dated 19-10-1989 passed by the opposite party No.2 contained in America-2 rejecting appeal may be quashed.
- 3. The applicant may also be cwarded cost of the application.

De Charle

(9). Toterin relief, if any, prayed for:

rending final decision on the application, the applicant seeks the following relief:-

- the applicant to get his usual allowances during and increments during pendency of this application and the punishment may be directed not to be taken into account for considering any service matters including promotion.
- (10). In the event of application being sent by registered post.

Since the application is not being sent by registered post, hence no information is required.

in respect of the upplication for.

- 1. No. & Amount of the ladien rostel Order.
- 2. Nome of the Office.
- 3. Date of issue of Postal Order/Bank Draft.
 - 4. Nost Office of which payable:

B02467992 cit21/8/90 850/-

G-P.O. Letnandi

E 21.8.90.

Accahairad

Del ander

(12). List of Laclosures.

- 1. Order dated 4-8-1980 of Junior Divisional Correcting Bulk rincadent, Morth Lastern Let Lay, Encourage.
- 2. Order dated 19-10-1989 or Additional Divisional Lair by Hanger, A.L., Alemon rejecting appeal.
- 3. Lemo. dated 17-3-1985.
- 4. Representation dates #3-9-1989.
- 5. appeal dated 18-0-1989.

V . I F I J . I 1 C N

I, hold. Lyub Kien, tood about 47 years, son of hite Shri Hold. Ibrahim Line, Reptain Deputy Chief Controller, Morth Listern Reilway, Office of Livisional Lailway Hanger, ashok hard, hucknow do largely verify that the contents of pares 1504627 are true to my personal mortedge and the contents of pares 2 are believed by me to be true on legal advice and that I have not suppressed any interial fact.

Luckaen: Deted:

August 22, 1990.

Signiture of Lapliciat.

Lko. Dited:

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ब्न १६ अनरेषुत हिन्द्रण ५०१५८द्वेगच्य १द्वेष्ट्रनह अस्माद देन्य, क्षामण

रविरद्धान न०:

/1 99 0 夏 艾丽。

भौठ ध्युव ८४१

व्यक्तिहरू

e. 174

युनियन तीम घोण्ड्या तया तन्त

प्रतिदावागाग

ले बर न्छः।

पूर्वा तीर रे.वे

अनुसानन एवं दर्गान भयम 1968 है अध्यम 11 है व्यक्तिन व्यक्तिकता तैवा पृथानमा तमा व्यक्तिर जैवा अवृत्त एउँ क्रांव्योशानक पदावन ति है मानली की घोड़क्ष दण्ड सम्मिरीयण पृथ्ता ।

सन्धाः टी/61/मेशी/98/89

विनोध 4.8.1989.

मेजाय,

क्षण्डल रेक्ने प्रवन्धात्त्रकात्त्री. पूर्वात्त्रिर रेती, कान्या

सेवा ी,

की भौठ अवव उत्ते, जाठजाठरमठरकार कार्नेज

७.२१: a10-704706, 15.70

रत वार्षांक व्यापा तहेवा: ८१/६१/१५११ १७११व

17.5.1989 े उत्तर है जाने सम्बद्धान्त्रमा है तक्ती है वामहों राह्यकारों दूर्वित हर्ना पार्टा है कि देशनेटबर्टाकार हो मैं हाल्य

Deliante

Milas

वादेटा पराश्त रिचे है:-

" Ifter joing through his defence, who (...) was asked to enquire afresh and he also has confirmed that no defects was there in the phone at who/...... has confirmed that he did not give in of trains on behalf of wh. It is clear that he has failed to perform his duty and is putting forth untenable excuses for this lapses, he punished with ... It two years."

प्रतिलिप -प्रमद्यां हा / ज्यानक

ं Br. 205/1311 इंट्रेनिस समागादिनाद

अनुदैता

- इन आदेशा के विल्ड अपील ए०डी०आर०ए२० दिल्लानै०एन० दी हो सकी है क्वादेश पारत दरने वाले ाटावारों से जातन्त
 कूबी है क्वादेश पारत दरने वाले ाटावारों से जातन्त
 कूबी डिवेड उच्च विद्यावारी के
- 2. प्रविभाग अस्ति प्राधिकारी धारा रोधा जा लड़ता है जो बादेता देने वारी प्राधिकारी है कि किन न हो थांद
- प्रवेश पर भामता देता हो जितते तियमहातान कीई स्थालन होता हो पादेशों जितके प्रवेश करात की जो रहा है, जो क्योंक इता हारा प्राप्त के तारीका है 45 जिन के वन्दर न प्रतित प्रवा स्था हो देती देती के जिल लम्बित कारणान वताया न्या हो। प्रवेश क्यों जन देन स्टाल प्याम 1968 के स्था 21 के प्राप्तिकान को जापालन न प्रया न्या हो ।

MARON

Tone Cony Delhanne Advocaic का रामरेबुत तेन्द्रत एक त्यामक्ट्रेत्य पंट्रक्तात, त्याचावाव A24

ः तः सम्बंग्रीतः

/1990 k 哎点。

ः रेटबद्ध युव ान

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पुतारात रामा दाण्डा तदा रहेव एने किस्ता 10 और

प्रतिहासी है.

पूर्वी त्तुर रे.जे

र्जड-**T−इं7/61/ोजी/93/**39

पित्तीय 19 • 10•39

प्रेयान प्रमार मण्या रेम प्रयास्थ्य प्रयोगितार रेग्ये, महाला ।

টোনা বী , পান নী ক্ষিত্ৰ আৰু আগ তাৰ নাৰ্য সংক্ৰীয় চোলো বুলৰ বাৰ্য সংক্ৰীয় কৌঠাৰ

ायक्त एका भी खरील , विवादेश 18/9/39, तक्ष्म ६८ का किल का क्षण अधिरोप्त दुवार अर्था शिको /98/89, विवाद 4-8-39 अप ै तवस्य ।

लपर अग्रहात है। इयन्डल्यात्राह्मक ने उपरोप्ता द्यांत पर अग्राना वित्र लादेश पारिस किसे हैं।

ती की मीहम्ब कृष जो उप राज़ी तिक्रव्य जी कि कि विकास 13-9-69 की तब कि व्यक्ति विक्रित पूरे के जा की मती-मान व्यक्ति के जा नि मती-मान व्यक्ति के जा नि मती-मान व्यक्ति के जा नि मती मिन विकास व्यक्ति जो के का प्राप्त का विकास 26-3-90 के जाम कि कि विकास के कि विकास के कि जाम के विकास के कि विकास के जिल के विकास के जिल के जाम के जा कि की कि विकास के कि विकास के कि विकास के कि विकास के जी कि विकास के कि विकास के जी कि विकास के

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भी कु द्वा जान जारा नार्गत उन रामको जा, कियो जन्द की जा पर क्याए पए दारोनों है किय वाण्ड महों के का का, दी इती बोल्युका हो वहते है। उन्हां का दाधार पर भी वीचक्रव राज्ञ जो दी द्वारातमय होस्तर्ग जारा विका का बच्छ न्यापन क्रमां तका जाता है। उनहीं जिल्ही द्वारित विकास ही दासी है।

Mila

, रवीन्द्र तुसार लिंह , त्पर केंग्र रेत इवन्ध्र, पूर्वे तार रे.वे, गळाखा

The Edry Delante-Advorate

14 Abo Loa'ble Destrol Administrative Pribusel. maciologial beneh, alamaku.

Circuit Lench, Lucknow.

negistration No. 26/of 1990(L).

lasha, Lybub · - Luin

applicat.

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Jlado, Perticulers 16-10 1. ..e.o. deted 17-1-1935. 19-20 Le mescaration acted 23-5-1989. **2**, 10-9-10**3**9. 71-76 4. zower.

Lacksons: Deced: August 22, 1 650.

Applicat.

buckby: Ecgü:

August 22, 1.80.

(D.) Adrocate.

Joursel for applicant.

रन वि चानरेपुत हैन्द्रत स्टानन रेट्रांट्स बंट्रब्युनन, इता सवाबाद तरकि ट कैन्द्र उन्नज

र विष्ट्रीता नीतः

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भा निविध्य द्वारा,

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STT.

पूर्वियन आभा इंग्रिस्टा तथा अन्य

्र .ादीः स

लेका के मु

पूर्वी तार रे.े

ज्य ताराका पाधतीत्रक उने हैं एक वारीप है बापन वा समाय कार्य हैंक तैनव द्र स्तृताला और एनक द्र 14रन 1968 ला विलम−11

पूर्वी तार रेली

प भागवान टी /61 ते है /98/89.

रेलिइटाला या नाम াটিটা ম্থান : দত্র লামে লিয়া, লটেড 传示:- 17.3.89

थं, मीरक्ष व्यूव दान, उप ग्राफ्ति हा देहर हो। जा ू हार्निय जिल्हों दाम करता हो ू *ाम*ङ , हो एतद् रात दृष्टा ीया जाता है निमा हरताबारी शारा उसी तरक रेंद नेत्र पहुताता ्रार्थर बात उपरिष्ठ के निर्म 1968 है। जिस्स 11 है। उन्हारीय परियोधी है। ता प्रदेशना की नहीं है। हहेंच्य की क्षेट्रेट एक बुंध्वेंचार का दहार के तरिन भा एक विवस्ण के मार्थ विभाग पर उन्हें का उत्तरिक हो। य प्रशिकता है।

की औरक्र पुरासा में एक्क्सार पर पार । एका देश ६० पुरुषाचार है अस्ट इंट औं मी एमाडिस है है है । उन जिल

and the

यदि देना हो, निमा उस्ताउसी है ,ारा हु। मार्थ निकाल/दोख , इस तरह अरतुत प्रविद्या याचा याचिय शावियह शापन की प्राप्ति े दत दिन है भीतर निमा इस्ताब्दी के भार पहुँच जाय । दाद शी मिरिम्ह व्युव जान ,पैरा 2 ी विनिर्दिष्ट व्याधि े भीतर दश्यावेदन जुल्तुत नहीं दरते तो वह वान विवा जादेगा कि उन्हें तोर अध्यावेत नहीं केता है और भी नोहमाद खुव जान के १दरू एक पदीय आदेश भारित दिला या तैमा । की भौरक्ष व्युव जान इस बापन वर्ष पायली है। भा तीरमध कृष आन ू अमिलाभ लाल दू पद- उन मार्ग निर्देश धारा, दुव गाड़ी नि अव

ू च्या एकियारी या गम अब्

ग्रहास्त्र ।

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Statement of Inputations.

Shri Mohd. Ayub whan while working as DTAL on LJN
GD Board on 21.12.88 failed to record the aforesaid
message on Control Charge for onward relay to TAR /Control/
LJN for next train examination point.

This tentamounts to neglect of duty and irresponsible working on the part of area ari-ohd. when in performance of his duty as a railway servany.

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sd/_a.lr.w. I.d. Sr. 30./Luk.

Dschanbe Aew In the non'ble Central Administrative Pribunal.
Additional Bench Lucknow.

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off 1990(山).

-ohd. Lyub Lhan

Applicant

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Union of India and others

Upp .- erties.

ancenure 10. 4

The br. D.C.S., E.J. Railway, Lucknov.

sub: Representation against the charges.

..ef: --emorandum --o. 1/61/--emo/98/89 dated 17.3.89.

sir.

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nespectfully I beg to state that Ideny all the charge contained in the memorandum under reference and plead myself not guilty. The fact finding enquiry which is the basis of chages, is incomplete and also conducted in contravention of rule no. 9 of DAR 1958. due to the following reasons:

The driver and myself both were not allowed to participate in this fact finding enquiry .secondly the enquiry officer who conducted the enquiry was equal in rank to me. The enquiry officer should be senior to me as per rule reproduced below:

Rule 9/A appointment of inquiring officients):

DSCHOULT (a senior group ()

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staff in scale . 550-750 (1.5.) nd above may be appointed as an inquiring official provided he is higher in rank than the the accused. Luthority ly. Poards. letter no. 55 mg-6-1 dated 13.7.56.

By not ellowing myself and the driver to participate in the enquiry, the enquiry officer violated the principles of natural justice (see rule 3/c of DA1 1938). Besides this no mention of my nue was pointed out and there is no time mentioned on the demo of the driverend endorsement of main

un 21.12.00 receiver of control phone at was defective since 5/30 hrs. and the vaise of be was not coming out. In w Out reports were recorded through 2 remarkto this effect is noted on control chart on top right corner. The certificate of 201/Control/101 is attracted horowith for your kind perusal.

On the busis of acove facts and cole. Freezons the charges so levelled against se are raseless and the evidence in support of the cher es is in revorted . - make did not receive any semo of dr ver from All up to 8/20 lars. on 21.12.83 and made over charge to Sri -ayers at 3/20 hrs.

I therefore request you blindly to consider the pepresentation with an open that the issue orders for

concellation of the Leborand Lor which - shall be writeral. Sal- John. Lynn -hen

Lland - 3200) - -1y. hechou control.

-n the Hon'ble Jentral duinistrative Tribuncl .
Additional Deach, Ducknow.

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nohd. ..yub han

Applicant

Versus

Union of India and others

Opp. Farties.

Annexure 10.5.

To,

The A.J.....,
Mailway,
Lucknow.

Sub: Appeal against the orders of Sr. D.O.S./LJN who awarded punishment of NIT 2 years.

Ref: (1) --emorandum no.1/61/memo/93/89 dated 17.3.39.

- (2) Representation against charges dt. 26.3.89.
- (3) ... 1/61/Le 20/93/33 dated 4.8.89.
- (4) rule no. 18 of ly. servents rules 1968.

mespected bir,

With reference to the above, I have honour to submit the following lines as appeal for your kind considertion and judicious orders.

The contents of above wire under reference are reproduced below for teady reference.

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asked to enquire afresh and he also has comfirmed that no defect there in the phone at that has confirmed

DSC: ander

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that he did not give in-out of trains on behalf of the lt is clear that he has failed to perform his duty and is putting forth untenable excuses for this lapses, he is punished with WIT 2 years."

Sp. D.O.S./LJM

GROULDS OF APPEAL

- 1. The decision of Jr. 105 is not in good faith and in also mentax one-sided hence violates principles of natural justice.
- 2. The very linguage of NIP shows that the orders are passed without application of judici-l approach.
- Defence documents referred to has not been seen even while considerin; representation . This lacks appears clerly t the contents of lo reasons for rejecting the same or mentioned.
- 4. The decision of disciplinary authority is based upon prejudiced grounds.
- 5. The orders of disciplinary authority are non speaking orders.
- upon extraneous activers which does not form the basis of charges.
- 7. The enquiries conjucted are all illegal and

employees was not allowed to participate in both the enquires hence the emportanity given to prove his innocence was not reasonable.

AG. U. MAY OF APPEAT.

Defore framing the charges, the disciplinary authority ordered a fact finding entainy without any intimation to charged employee and deputed II ari n.m. randey who submitted his reports. I was not allowed to participate in that enquiry hence on getting the memorandum , I chellenge the anguiry so donducted as illegal in my representation to the memorandum . - also proved that the phone of GDK station was defective and enclosed the certificates of INT/Control/Law and also referred the moting on control chart but the disciplinary authorit is not satisfied with it and also failed to mention any reason in his decision regarding non account of angular two documentary evidenc in sup rt of failence.

enquire afreshe but again - was not allowed to participate and the outcome of tresh enquiry was not communicated to me and my fresh explanation was not obtained as such this practice is a denied of reasonable apportunity margnified by the constitution. To materials should be relied on that of the constitution are made without his being liver and

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apportunity of explaining them (Mederence Sudgement of the Supreme Court in Civil Appeal No. 118 of 1957). In the present case statement of AMA/AMA and report of NOS(A) formed the basis of decision whereas these are not at all related to the Carjes and no apportunity was given to me to explain these new documents before decision.

There are three types of enquires under Dat 1968- One under lule 10/C, the other under lule 11(1)(B) and lestly under subd rales 6 to 25 of sule 9 but it is surprising that both the enquires do not come under the purview of these rules hence illegal and decision based upon these enquires is basicully wrong and not maintainable . The charges are only for not recording the memo of driver on control chart. The responsor not recording the same has already been recorded on control chart but still disciplinary authority is not satisfied. This is a trivial matter but much attempt is made in this respect to penalise myself which clearly proves the prejudiced attitude of the disciplinary authority who has already awarded WIT one year in case no. 1/547/misc./LJN dated 28.7.88, WIT 3 months in case no: T/61/meno/95/88 dated 2.9.38 and UIT 2 years in case no. 1/6./memo/28/89 dated 20.5.89. He also proposed a verse entry in my J.l. during period ending 31.3.09. This type of horassing attitude

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has not been adopted in respect of others who work in the same manner as I do . I am enclosing herewith more than one dozen instances in which lapses on the part of different controller have not been taken up. This goes to prove that the punishment awarded to me is less affected by facts and reasons but more by prejudice. The disciplinary authority accepted the report of Os...) in this case because this goes against me but he rejects the report of 103(CG) in case no. 1/61/meno/28/89 dated 20.5.89 because it is in my favour and gave no reasons for it. He is silent regarding outcome of enquiry conducted by IT bri A.K. Pandey w en challenged. Charges are always framed after fact finding is conducted but fact finding enquiry does not take place when defence he been received . Besides this AOD(H) is not a technical authority nor a witness to the case hence he can not confirm the defect then of the phone in this way the entire course of action is for away from justice and fair play .T is is all due to prejudice, partiality and discriningtion.

Militar

I, therefore request you kin'ly to look into the matter with an open mind and issue orders for setting

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aside the punishment of all 2 years encoded to me I further request you kindly to allow de personal hearing before disposal of this appeal.

Thanks.

Tours fait fullu,

_ated:18.9.39. uncl: 3

sa/-..ohd. ..yub ...han Dy.Chief Controller hly. Lucknow drain control.

The ely Ischante Advocate

नाम अदालत मुकद्दमा नं नाम फरीकैन किरीकैन को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज बाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे था अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने द्वा हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें—वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वेषा स्वीकार है और होगी मै यह भी स्वीकार करता हुँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजद्वा रहँगा ध्यर मुकट्टमा अवम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख विया प्रमाण रहे और समय पर काम आवे।

 IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

Circuit Bench Lucknow

0.A. no. 267 of 1990 (L)

MOHAMD, AYOOB KHAN

APPLI CANT

Vs .

UNION OF INDIA & OTHERS

.... OPPOSITE PARTIES# (RESPONDENTS)

I, Sk Budhlakoti aged about 39 years
s/o sri. G.D Budhlakoti wrking as Diviopty Supollin the North Eastern Railway Lucknow, duly authorised by the opposite parties, do hereby solemnly affirm and state as under:_

I have read the contents of the application and have understood the same well. As such I am fully conversant with the facts and circumstances of the case deposed to hereinziter.as under-

Tiled today

That the contents of para-1 of the application need no comments.

That the contents of para-2 of the application need no comments.

- That the contents of para-3 of the application need no comments.
- That the contents of para-4 of the application are being replied as under:-

4(1) That the contents of para-4(1) of the appli-

cation need no comments.

That in reply to para_4(ii) of the applica_ tion, it is stated that the representation dated 26.3.39 submitted by the applicant to disciplinary authority is only admitted and the rest of averments of the para under reply are not admitted, hence denied. It is further submitted that the statement of the applicant is not only incorrect but misleading in as much as Railway Traffic Inspector's (T.I.S.) are responsible for the maintenance and working of Station in their jurisdiction. They are also required to instruct the Stations and to conduct necessary inquiries in connection with any accident are failure on the part of the station staff including Statfion Master and Station Superincedent, irrespective of the grade of Station Master and the Station Superintendent, Whereas KNKKK Deputy Chief Controller or a Controller working in control office is only responsible for the movement of trains, clearing of traffic and record various informations convyed to him by the various stations. As such the inquiry conducted by Sri A.K. Pandey T.I. was not at all illegal .

4(iii) That the contents of para-4(iii) of the application are wrong, hence denied. In reply thereto it is stated that the fact finding inquiry conducted by Traffic Inspector Sri A.K.Pandey is based on the evidence of the station records, as such Station Master's remark on memo of drivers and train signal register which reveals that the control phones of the Gonda Kachehri was in working order and the certificate of T.C.I control to this effect was not admissible as it does not contain date. The endorsement on control

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chart was after though that the control phone of conda Kachehri was defective.

- 4(iv) That the contents of para-4(iv) of the application are wrong, hence denied. It is stated that the representation submitted by the applicant was properly considered and the order dated 4.8.89 imposing the punishment of withholding/increment temporarily for two years is perfectly reasonable.
- That the contents of para-4(v) of the application are wrong, hence denied. In reply thereto it is submitted that the fact finding inquiry was conducted by Assistant Operating Superintendent (M) only to judge the real position in which Assistant Station Master Gonda Kachehri clearly stated that the control phone of his station was in proper working order and according to Assistant Station Master Maijapur, he never relayed the afrival and departure of the trains of Sonda Kachehri Station to control. Therefore, the inquiry does not violate the principles of natural justice.
- 4(vi) That in reply to para-4 (vi) of the application it is clearly stated that only filing of appeal dated 18.9.89 is admitted and rest of the contents of the para under reply are denied as the punishment imposed upon the applicant is lawful and justified.
- 4(vii) That the contents of para_4(vii) of the applicatpion are wrong, hence denied. In reply thereto it
 is submitted that the each case is decided on its merits,
 facts and circumstances of the case. In the instant
 case there have been no violation of principles of
 natural justice and statutory provisions contained
 in discipline and appeal rule 1968.

प्रवर भँडल परिचालन अवीक्षक,

4(viii) That in reply to para-4(viii) of the application it is stated that only appellate order dated 19.10.89 is admitted, rest of the averments made in the para under reply are denied, as those are wrong. It is further submitted that the appeal was properly considered and then only it was rejected by detailed order of the app-ellate authority.

- That the contents of para-4(ix) of the application 4(1x) are wrong, hence denied. In reply thereto it is stated that the order passed on appeal was given only after detailed and proper consideration, further the applicant was also given an apportunity for personal hearing on 4.10.89 to explain his case but the applicant could not convince the app-ellate authority about the control phone of Gonda Kachehri Station that it was not in working order, even then the appellate authority after having gone deeply and properly through evidence on record, which clearly prove that the control telephone of Gonda Kachehri Station was in proper working order and the massage of driver was duly conveyed by Station raster Gonda Kachehri to Mohd. Ayoob Khan, Deputy Controller, who was on duty but he knowingly failed to convey the massage to T.X.R./Control Lucknow. In view of the facts and circumstances stated here, after due consideration applicant's appeal was not found acceptable.
- 4(x) That the contents of para-4(x) of the application are wrong, hence deried. In reply thereto it is stated that the punishment imposed upon the applicant is justified and lawful, as such it deserves to be confirmed and uphold.

ची रुप्तावाव अवीक्षक

- That the contents of para-5 of the application are incorrected, and in reply thereto it is stated that the grounds for relief, which have been taken by the applicant, are false, frivolous and fabricated and baseless. As such those are not sustainable in the eyes of law, hence application deserves to be dismissed.
- 6. That the contents of para_6 of the application need no comments.
- 7. That the contents of para_7 of the application need no comments.
- 3. That in reply to para-3 of the application it is stated that the applicant does not deserve any relief as prayed in view of facts and the circumstances mentioned in foregoing paras of this counter reply. The application has such deserves to be dismissed with cost throughout.
- 9. That in reply to para_9 of the application, it is stated that the applicant does not deserve any relief in view of the facts and the circumstances mentione above.
- 10. That the contents of the para-10 of the appli cation need no comments.
- 11. That the contents of para-11 of the application need no comments.
- 12. That the contents of para-12 of the application need no comments.

Dated: 9 8.91

्राह्मार देखते सम्बद्धाः इतिहास देखते सम्बद्धाः

VERIFICATION

hereby verify that the contents of paras
of this Counter Reply are true to my personal knowledge
and those of paras /+c/2 of this counter reply
are true on the basis of the knowledge derived from
the perusal of records relating to the instant case
kept in the official custody of the answering respondents
except legal averments which are believed by me to
be true on the basis of legal advice. No part of
this counter reply is false and nothing material has
been concealed.

Dated: 9.0.91

पूर्वोत्तर रेलवे, लखनऊ

THEOUGH

(B.K.Shukla)

Advocate

Counsel for the Respondents.

Auy

In the Hon'ble Central Administrative Tribunal. Additional Lench, Allahavad.

Circuit Beach, Lucano...

4.8.92

O.A. No.267 of 1990 (L).

Mohd. Ayub Khan.

Applicant.

Versus.

Union of India and others.

Opp. Parties/Respondents.

Rejoinder Reply on hehalf of applicant.

I, Mohd. Ayub Khanl, aged about 48 years, Son of Late Shri Mohd. Ibrayim Mhan, DeputyChief Controller, N.E. Rilway, Office of Divisional Railway Manager, Ashok Marg, Lucknow do hereby solemnly affirm and state on oath as under:-

of the counter reply and has understand the same. He is submitting paravise reply thereto as under.

That the contents of paras 1 to 4 and 4 (i) of counter reply need no comments.

Millian

That the contents of para 4(ii) of counter reply are misconceived and based on twisted facts. Shri

applicant was not competent to make preliminary/fact finding enquiry in respect of a matter in which any act committed by the applicant who is senior to him was involved. Even if it is admitted that he was made responsible to conduct enquiry in respect of the work pertaining to the station staff, it was obligatory on his part to make a reference for change of enquiry officer as soon as it came to his notice that the enquiry relates to some act committed by his senior employee. It is further submitted that the fact findig enquiry conducted by Traffic Inspector is also violative to the principle of natural justice in as much as neither the applicant nor Driver of the train the enquiry.

counter reply are also based on twisted facts. The report of fact finding enquiry as well as relevant documents were not disclosed to the applicant which makes the disciplinary proceeding as violative to the principle of natural justice. There is no basis to allege that the endorsement on control chart made to the effect that the control phone of Gonda Kachehri has defective has further afternation. It is also baseless to allege that the

Milham

submitted by the applicant in support thereof was not admissible as it did not contain the date. In case, the certificate given by Tele Communication Inspector (Control) in any way found to be defective, the enquiry officer was obliged to summon the T.C.I(Control) who should have been examined in the presence of applicant and he should have been given opportunity to cross examine him. The memo. of Driver does not contain any remark about control phone and it appears that the allegation is being deemed as substantiated on mere surmises. The opposite parties may be directed to produce the memo. of Driver which will make the position clear.

- That in reply to para 4 (iv) of counter reply, it is submitted that the order rejecting the representation does not furnish reason as to why the points raised in the representation perenot found acceptable.
 - That the contents of para 4(v) of counter reply substantiate that the enquiry was conducted by the assistant Operating Superintendent (E) also but in that enquiry too, the applicant was not given any opportunity to defend his cause which clearly violates the principle of natural justice.

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- That in reply to pare 4 (vi) of counter reply, it is submitted that the applicant in his appeal clearly submitted specific cases showing discriminatory treatment given in this case but the order on appeal also does not furnish any reason to reject the same. The averments made in the said para of application is reiterated.
 - 8. That the contents of para (vii) of counter reply are vague, evasive and denied. The averments made in para 4 (vii) of the application are reiterated.
 - 9. That the contents of para 4(viii) of counter reply are vague, evasive and denied. The averments made in para 4 (viii) of the application are reiterated.
 - 10. That the contents of para 4 (ix) of counter reply are based on twisted facts. There is no evidence to support the allegation that the message given by Driver was conveyed by station master, Gonda Machehri to the applicant and he deliberately failed to convey the message to train examiner (control), Lucknow. The allegation is imaginary and does not find support from the record of the case. It is reiterated that no such message was conveyed to the applicant by the Station Master as alleged. The appellate authority committed

Milhon

wrong and acted illegally in placing reliance of those materials which were never disclosed to the applicant.

- 11. That the contents of para 4 (x) of counter reply do not an have any force. The averments made in para 4(x) of application are re-affirmed as correct.
- 12. That the contents of para 5 of counter reply are also based on misconception. The application deserves to succeed with cost.
- 13. That the contents of paras 6 and 7 of mp counter reply need no comments.
- 14. That in reply to para 8 of counter reply, it is submitted that the opposite parties have failed to furnish any proper justification to their impugned action which is liable to be set aside by this Hon'ble Tribunal.
- 15. That the contents of para 9 of counter reply also do not have anyforce.
- 16. That the contents of para 10 to 12 of counter reply need no comments.

Millian

eble to furnish any justification for their unjust and unlamful action of imposing punishment of with-holding increment for two years which is liable to be quashed by this Hon'ble Tribunal. The application deserves to be allowed with cost.

Lucknow: Dated:

Deponent/Applicant.

February 29, 1992.

VERIFICATION

I, Mohd. Ayub Khan, the above named deponent, do hereby verify that the contents of paras 1,2 13 and 16 of the a rejoinder reply are true to my personal knowledge and those of paras 3 to 12 14,15 and 17 are believed by me to be true on the basis of information received andderived from the records. No part of it is false and nothing material has been concealed. So help me God.

Signed and verified this 29 hay of @ February,

Lkd: Dated:

Feb. 99, 1992.

Deponent/Applicant.

(D.S. Chaube)

Lko. Dated:

Advocate.
Counsel for Applicant.

Feb.29, 1982.